

12.25 hrs.

PAPER LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT.  
1956

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
AND MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND  
COMPANY AFFAIRS (SHRI S. D.  
PATIL): I beg to lay on the Table a  
copy of Notification No. G.S.R. 251(E)  
(Hindi and English versions) published  
in Gazette of India dated the 18th  
April, 1979 regarding prohibition on  
the appointment of sole selling agents  
for marketing allopathic Drugs and  
Formulations in India, issued under  
sub-section (1) of section 294AA of  
the Companies Act, 1956. [Placed in  
Library. See No. LT-4390/79].

(Interruptions)

MR. SPEAKER: Secretary.

12.26 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, have to report  
the following message received from  
the Secretary-General of Rajya  
Sabha:—

"In accordance with the provisions  
of sub-rule (6) of rule 186 of  
the Rules of Procedure and Conduct  
of Business in the Rajya Sabha. I  
am directed to return herewith the  
Appropriation (No. 3) Bill, 1979,  
which was passed by the Lok Sabha  
at its sitting held on the 24th April,  
1979, and transmitted to the Rajya  
Sabha for its recommendations and  
to state that this House has no  
recommendations to make to the Lok  
Sabha in regard to the said Bill."

f.

12.27 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the  
Table the Constitution (Forty-fourth  
Amendment) Bill, 1978, passed by the  
Houses of Parliament during the last  
session and assented to since a report  
was last made to the House on the  
20th April, 1979.

(Interruptions)

MR. SPEAKER: Shri Vinodbhai  
Sheth.

12.27 hrs.

COMMITTEE ON PRIVATE MEM-  
BERS BILLS AND RESOLUTIONS

THIRTY-THIRD REPORT

SHRI VINODBHAI B. SHETH  
(Jamnagar): I beg to present the  
Thirty-third Report of the Committee  
on Private Members Bills and Reso-  
lutions.

(Interruptions)

MR. SPEAKER: The ruling of the  
House is:

"The privilege of freedom from  
arrest cannot be contended to  
operate whether a Member of Par-  
liament is charged with an indict-  
able offence."

This is the position both in England  
and in this country. Therefore, for  
the present, I merely note it that a  
gentleman has been arrested under  
various sections and one of the sec-  
tions mentioned is...

(Interruptions)

SHRI C. M. STEPHEN (Idukki): I  
am giving some information. Two  
things have to be taken into account.  
A Member of Parliament Shri Rama-  
linagm, is in the hospital today with  
severe injuries .. (Interruptions)  
Whether any arrangements have been  
made to have him .. (Interruptions).